

restoration of vision and hearing etc. This mobile hospital has become immensely popular. Inspired by its success and propelled by our zeal to serve the poor, we propose to introduce more such health care trains.

The Plan outlay for 1996-97 has been fixed at Rs. 8130 cr. This is higher than current year's Plan size by Rs. 630 cr. This is to be financed through budgetary support from General Exchequer (Rs. 1269 cr.), internal generation of resources by Railways (Rs. 4111 cr.); investments through Indian Railway Finance Corporation (Rs. 1850 cr.) and private investments under 'BOLT' and 'Own Your Wagon' schemes (Rs. 900 cr.).

Sir, I shall now deal with the Budget Estimates for the financial year 1996-97. The Gross Traffic Receipts at the existing fare and freight rates are estimated at Rs. 23385 cr. This constitutes an increase of Rs. 1210 cr. over the Revised Estimates for the current year. The increase in the Traffic Receipts is based on additional revenue earning originating freight loading of 25 million tonnes over the current year's revised target of 385 million tonnes and an estimated 4% growth from passenger traffic earnings.

The Ordinary Working Expenses for 1996-97 are estimated at Rs. 16457 cr., an increase of Rs. 1867 cr. over the Revised Estimates of the current year. The proposed increase is mainly to cover the cost of fuel and other inputs for incremental traffic, the anticipated escalation in prices of materials, the effect of annual increments, additional payment of dearness allowance to Railway employees and higher lease charges payable to Indian Railway Finance Corporation. It is anticipated that these working expenses would increase substantially after the implementation of the 5th Pay Commission's Report likely to be submitted in 1996-97. The actual liability on this count affecting 16 and a half lakhs railway employees can not be determined at this stage.

Sir, I am about to conclude my speech, I am aware of the animated suspense stalking the minds of the hon. Members about the Government's mind with regard to fare and freight charges. We do not propose any increase in the existing fare and freight charges.

Sir, our country is heading towards new horizons of development as the process of national economic reconstruction has been set in motion since 1991-92 under the leadership of our Prime Minister, Shri P.V. Narasima Rao. As the sleeping giant gets awakened and starts moving in the direction of new hopes and aspirations, it unfolds exciting opportunities for the Indian masses and for Indian Railways too. Sir, as the august House is aware, the history of Indian Railways is closely intertwined with that of the modern history of our country. During the freedom struggle, the Father of the Nation, Mahatma Gandhi made Indian Railways an effective vehicle for mobilisation of our masses with the cry for independence. It looks that the history is repeating itself as Railways are stretching their tracks to carry the juggernaut of economic development to every nook and corner of our country. On behalf of sixteen and a half lakhs of railwaymen, I would like to assure this august House that Railways will not be found wanting in catalysing the task of national reconstruction and launching our country into 21st century.

Sir, I am indeed proud to assist the hon. Prime Minister in this large railway family, which has a long history of glorious

traditions. The railwaymen's dedication, devotion and disciplined service has withstood the test of times. They have played a key role in forging the bonds of unity and national integration. The railwaymen deserve to be congratulated for keeping the wheels of progress moving round the clock despite trying and difficult circumstances. I am sure, this august House would share my confidence that they will continue to acquit themselves creditably in tune with the traditions and continue to strive for a better, safer and cleaner rail travel.

Sir, I will be failing in my duty if I do not place on record my gratitude to this august House for the support they have been extending to Indian Railways from time to time.

[Translation]

The journey is long and difficult but our effort will be to ensure that this is completed happily and safely.

Jai Hind.

16.10 hrs.

SUPPLEMENTARY DEMANDS FOR GRANTS (RAILWAYS), 1995-96

[English]

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : Sir, I beg to present a statement showing the Supplementary Demands for Grants in respect of the Budget (Railways) for 1995-96.

LOK SABHA

*Supplementary Demands for Grants (Railways) for the year
1995-96 voted by the Lok Sabha*

No. of Demand	Name of Demand	Amount of Demand for Grants voted by the House
1	2	3
1.	Railway Board	1,52,35,000
2.	Miscellaneous Expenditure (General)	1,000
3.	General Superintendence and Services on Railways	22,10,63,000
4.	Repairs & Maintenance of Permanent Way & Works	42,70,60,000
7.	Repairs & Maintenance of Plant and Equipment	25,36,18,000
8.	Operating Expenses - Rolling Stock & Equipment	71,56,34,000
9.	Operating Expenses - Traffic	77,78,63,000
11.	Staff Welfare & Amenities	6,55,39,000
12.	Miscellaneous Working Expenses	10,74,43,000
13.	Provident Fund, Pension and other retirement benefits	110,38,37,000

1	2	3
14.	Appropriation to Funds	443,00,00,000
16.	Assets - Acquisition, Construction and Replacement	
	<i>Other Expenditure</i>	
	Capital	15,16,28,000
	Total	826,89,21,000

16.12 hrs.

DEMANDS FOR EXCESS GRANTS (RAILWAYS) - 1993-94

[English]

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : Sir, I beg to present a statement showing the Demands for Excess Grants in respect of the Budget (Railways) for 1993-94.

LOK SABHA

*Demands for Excess Grants (Railways) for the year 1993-94
voted by the Lok Sabha*

No. of Demand	Name of Demand	Amount of Demand voted by the House
1	2	3
6.	Repairs & Maintenance of Carriages and Wagons	25,40,45,424
8.	Operating Expenses - Rolling Stock & Equipment	35,56,26,915
9.	Operating Expenses - Traffic	2,27,40,307
11.	Staff Welfare & Amenities	2,62,08,150
12.	Miscellaneous Working Expenses	1,68,97,633
16.	Assets - Acquisition, Construction and Replacement	
	<i>Other Expenditure</i>	
	Capital	1149,18,30,375
	Total	1216,73,48,804

16.15 hrs.

PAPERS LAID OF THE TABLE Economic Survey - 1995-96

[English]

THE MINISTER OF FINANCE (SHRI MANMOHAN SINGH) : Sir, I beg to lay on the Table :

A copy of the 'Economic Survey - 1995-96' (Hindi and English versions).

[Placed in Library. See No. LT 8990/96]

Explanatory Statement giving reasons for immediate legislation by the Industrial Disputes (Amendment) Ordinance, 1996 etc.

THE MINISTER OF LABOUR AND MINISTER OF TEXTILES (SHRI G. VENKAT SWAMY) : Sir, I beg to lay on the Table :

- (1) A copy each of the following statements (Hindi and English versions) in terms of rule 71 (2) of the Rules of Procedure and Conduct of Business in Lok Sabha :-
 - (i) An explanatory statement giving reasons for immediate legislation by the Industrial Disputes (Amendment) Ordinance, 1996.

[Placed in Library. See No. LT 8991/96]

- (ii) An explanatory statement giving reasons for immediate legislation by the Building and other Construction Workers (Regulation of Employment and Conditions of Service) Ordinance, 1996.

[Placed in Library. See No. LT 8992/96]

- (iii) An explanatory statement giving reasons for immediate legislation by the building and other Construction Worker's Welfare Cess Ordinance, 1996.

[Placed in Library. See No. LT 8993/96]

- (2) An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Employee's Provident Funds and Miscellaneous Provisions (Amendment) Ordinance, 1996.

[Placed in Library. See No. LT 8994/96]

Explanatory Statement giving reasons for immediate legislation by the Coal Mines Provident Fund and Miscellaneous Provisions (Amendment) Ordinance, 1996

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI VILAS MUTTEMWAR) : Sir, on behalf of Shri Jagdish Tytler, I beg to lay on the Table :

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Coal Mines Provident Fund and Miscellaneous Provisions (Amendment) Ordinance, 1996, under rule 71(2) of the Rules of Procedure and Conduct of Business in Lok Sabha.

[Placed in Library. See No. LT 8995/96]

Annual Report and Review on the working of Animal Welfare Board of India, Madras for 1994-95 alongwith audited accounts etc.

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) : Sir, I beg to lay on the Table :